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असाधारण

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PART II—Section 3—Sub-section (i)

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके

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वित्त मंत्रालय

(राजस्व विभाग)

अधिसूचना

आय-कर

नई दिल्ली, 28 फरवरी, 1984

325/Spec/84
21/5/84

सा. का. नि. 84(अ).—केन्द्रीय सरकार, आयकर अधिनियम, 1961 (1961 का 43) की धारा 35गक की उप-धारा (1) के खंड (ग) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार, मंत्रिमंडल सचिवालय के संकल्प सं. 82/1/4/83-केबि. तारीख 10 फरवरी, 1984 के अधीन स्थापित राष्ट्रीय ग्रामीण विकास निधि को उक्त धारा के प्रयोजनों के लिए अधिसूचित करती है।

[सं. 5667 फा. सं. 142(18)/83-टीपीएल]
एम. एस. उन्नीनायर, अवर सचिव

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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NOTIFICATION
INCOME-TAX

New Delhi, the 28-2-84

G.S.R. In exercise of the powers conferred by clause (c) of sub-section (1) of section 35CCA of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the National Fund for Rural Development set up under the Resolution of the Government of India in the Cabinet Secretariat No. 82/1/4/83-cab dated 10th February, 1984, for the purposes of the said section.

(M.S. UDEKUMAR)
ADDITIONAL SECRETARY TO THE GOVERNMENT OF INDIA

No. 5667 F.No.142(18)/83-TPL.

MINISTRY OF FINANCE

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M. S. UNNINAYAR, Addl. Secy.